

**In the National Company Law Tribunal, Jaipur**

**IA No. 41/JPR/2018**

**IB No.86 (ND)/2018**

**UNDER SECTION 14, 17(1)(d) of IBC, 2016**

**In the matter of:**

**Ms. Pratibha Khandelwal ..... Applicant/Petitioners**

**VS.**

**Office of the Asstt. Excise Officer .....Respondent**

**Order delivered on 05.10.2018**

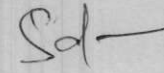
**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Abhishek Anand, Adv.

For Respondent(s) : None-appeared

**ORDER**

This is an application moved by the IRP/RP of the Corporate Debtor seeking for appearance in relation to the suspension or cancellation/termination of license as issued by the respondent in the application vide order dated 08.07.2018. Let a notice be issued to the respondent and that respondent to file a reply to this application upon notice within a period of two weeks from the date of service of notice. Post the matter on 15.11.2018.



**(R. Varadharajan)  
Member (Judicial)**